[Mr. Speaker]

So far as the first point is concerned, many times points have been raised in this House without their being listed. The point raised in this case was not by the Government but by the Members. Therefore, I do not see much substance in that point.

So far as the second and third points are concerned, we are governed by sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952: that sub-section reads:—

> "The appropriate Government shall cause to be laid before the House of the People or, as the case may be, the legislative Assembly of the State, the report, if any, of the Commission on the inquiry made by the Commission under sub-section (1) together with a memorandum of the action taken thereon, within a period of six months of the submission of the report by the Commission to the appropriate Government."

It has been contended that the words, 'report, if any' means only the final report. I am unable to accept that contention. Any report means every report. Therefore, a report which is of an interim character can also be placed before the House. But the most important point is this: can a report made under sub-section (4) be placed before the House unless and until the Government considers it and takes a decision on that? This is an important aspect of the section. No report can be placed before the House unless the Government has considered the same and has come to conclusions on the report. Therefore, a memorandum containing the conclusions of the Government is absolutely necessary to place the report before the House. In this view, it is not permissible for the hon. Minister to place the report before the House without Government considering it and the Government's conclusions being embodied in a memorandum. In this view, I uphold the point of order raised and direct the Minister not to lay the report before the House unless it is accompanied by a proper memorandum.

13.39 hrs.

[Mr. Deputy-Speaker *in the Chair*].

BUSINESS ADVISORY COMMITTEE

Thirteenth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move:

> "That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 8th March, 1978."

SHRI VAYALAR RAVI (Chirayinkil): Mr. Deputy Speaker, actually I had written to the speaker regarding this allocation of business. For the last six year this House has not had an oportunity to discuss either the functioning or the Demands of the Ministry of Communications. This is an important Ministry. There are about six lakh employees working in this Ministry, but it has not been discussed so far. I do not know why: it has been conveniently excluded. Even this time there is no mention of the Ministry of Communications for discussion. Please go through the records of the last six years: there is no discussion at all on the Ministry of Communications. This is a vital and important Ministry and we want a discussion on the Ministry of Communications. Next to Railways, this is one of the most important—a major employment-oriented Ministry and it is closely linked with the people. Every citizen of the country is linked with the Ministry of Communications and we Members on this side have many things to communicate to improve upon the functioning of the Ministry. So I demand that you

should not take away a discussion on the Ministry of Communications. There has been discrimination for six years. So, I would appeal to the Ministry and to you to please include the Ministry of Communications for a discussion on the Demands for Grants. It is a must.

श्री हरि विष्णु कामत (होशंगाबाद) : उपाध्यक्ष महोदय, इस प्रस्ताव पर मैं भी बोलना चाहता हूं। मैं आपसे कुछ निवेदन करना चाहता हूं...

MR. DEPUTY-SPEAKER: We have been following the procedure of Members giving in writing before-hand if they would like to raise some points.

SHRI HARI VISHNU KAMATH: Not on a Motion?

MR. DEPUTY-SPEAKER: Yes, all Motions, because it is listed. If I allow you, a number of people will get get up.

श्री हरि विष्णु कामत। नई प्रक्रिया आपने चालू की है। मोशन उन्होंने मूव की है। उसपर मैं बोलना चाहता हूं...

MR. DEPUTY-SPEAKER: I am making this an exception now.

श्री हरि विष्णु कामत : आपको स्मरण होगा कि गत वर्ष ऐतिहासिक ईसवी सन् 77 में बजट सत्र के अन्तिम काल में अध्यक्ष महोदय न गिलोटीन नामक भयानक अन्तकास्त्र का प्रयोग किया था जिसके परिणाम स्वरूप कई मंत्रालयों की मांगें बगैर चर्चा के ही पारित हो गई, मंजूर हो गई : इसलिये मेरा आप से निवेदन है कि इस सत्र में गत वर्ष जिन मांगों पर चर्चा नहीं हो सकी थी, जिन मंत्रालयों की मांगों पर चर्चा नहीं हुई थी उनको प्राथमिकता दी जाए ताकि उन पर बहस हो सके और वाकायदा, वाजाब्ता उनको मंजूर किया जा सके।

रिपोर्ट में यह सिफारिश भी की गई है :

"The Committee further recommend, that till the passing of the Finance Bill, half-an-hour discussion, if any, be taken up only at 6.00 p.m., but not more than one such discussion may be put down in a week".

वह तो ठीक है।

लेकिन मेरा विनम्र निवेदन है कि हर सप्ताह में कम से कम दो हाफ एन आवर डिसकशंज मंजूर की जायें, आर्डर पेपर पर पुट डाउन की जाएं। एक पर्याप्त नहीं है, दो होनी चाहिएं।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Hon. Members of this House know very well the procedure that is followed in the selection of the Ministries that should receive priority. There is no question of excluding any Ministry: but, within the time at our disposal, a certain scheme of priorities is accepted. This was not proposed by the Government. There was a full discussion with all the parties and groups in this House and, after a full discussion, there was an understanding on the priority to be accorded, which, primarily, was the priority suggested by Hon. Members of the Opposition. And then, that was put up before the Business Advisory Committee. The Business Advisory Committee, again, consists of Members representing all shades of opinion. The Business Advisory Committee unanimously agreed with the formula of priority that was evolved after a full discussion with the representatives of all Opposition Parties and groups. (*Interruption*). Therefore, this is not a question of my according priority. (*Interruption*). It is not the Government. My good friend Mr. Ravi, who has been here long enough, should know that it is the Opposition that suggests the names of the Ministries to be included, and not the Government. The Government does not mind discussion on any Ministry. It

[Shri Ravindra Varma]

wants discussion on all, and it does not stand in the way of the Opposition raising any question on any Ministry, but within the time, as is known and as has been the practice, a certain priorify has been accorded. I infinitely regret, therefore, that my hon. friend has used the words 'conveniently excluded'. It is not for the convenience of the Government that anything has been exclued. I am sorry for these remarks.

If time can be found, we on our part will have no objection to the Communications Ministry being discussed.

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 8th March, 1978."

The motion was adopted

13.46 hrs.

PASSPORTS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): I beg to move for leave to introduce a Bill to amend the Passports Act, 1967.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Passports Act, 1967."

The motion was adopted

SHRI S. KUNDU: I introduce the Bill.

13.47 hrs.

MATTERS UNDER RULE 377

(i) Regulation of Telephone Operators by Delhi Telephone Authorities

श्री सखन लाल कपूर (पूर्णिया) उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत संचार मंत्री महोदय का ध्यान आकर्षित करना चाहता हूं कि दिल्ली टेलीफोन अधिकारियों ने जून, 1976 में टेलीफोन ओपरेटर्स की बहाली के लिये एक परीक्षा ली। परीक्षा के परीक्षा फल के अनुसार उत्तीर्ण उम्मीदवारों की एक सूची तैयार की गई और उनमें से जिनके अंक अच्छे थे उनको नौकरी के लिये तुरन्त बुलाया गया, लेकिन जिनके अंक कम थे उनको शौर्ट ड्यूटी ओपरेटर्स की नौकरी पर जांइन करने के लिये बुलाया गया इस आधार पर कि 6 महीने में 120 दिन काम करने के बाद उन्हें नियमित कर दिया जायगा। ऐमप्लायमेंट बहाली पत्र लैटर नम्बर 69/1976 में भेजे गये और करीब 100 लड़कियों और शौर्ट ड्यूटी टेलीफ़ोन ओपरेटर्स ने दिसम्बर, 1976 में जवाइन किया। मार्च 1977 में दिल्ली टेलीफ़ोन अधिकारियों ने टेलीफ़ोन ओपरेटर्स की एक दूसरी परीक्षा की और उसके अनुसार बहुत से उम्मीदवारों को चुन लिया गया। लेकिन यह एक आश्चर्यजनक बात है कि उक्त टेलीफोन ओपरेटर्स जो दिसम्बर, 1976 में जवाइन किये वह अब तक नियमित नहीं हो पाये, परन्तु जो मार्च 1977 में जौइन किये उन्हें नियमित कर दिया गया। इस प्रकार वह उनसे वरिष्ठ हो गये। यह एक बड़े आश्चर्य की बात हुई है कि बिना कारण वे लड़कियां जिन्होंने दिसम्बर, 1976 में नौकरी जवाइन की रेगुलर न हो पायीं। इसलिये संचार मंत्री महोदय से मेरा अनुरोध है कि इस पर वह ध्यान दें और यथाशीघ्र उन लड़कियों को रेगुलर करा दें।

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